

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
**Srinagar/Jammu**  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory  
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 10103 - JK (LD ) of 2025**

**DATED:- 18 - 08 - 2025**

Sanction is hereby accorded to the appointment of Ms. Devia Nanda, Field Officer, as Officer In charge (OIC) Litigation in WP (C) No. 1335/2025 titled M/S Bhutani International Pvt. Ltd. Vs Union Territory of Jammu and Kashmir and others and WP(C) No. 1341/2025 titled M/S Sara Plast Pvt. Ltd. Vs Union Territory of J&K & others including Contempt Petition/Review Petition and allied matters, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 18.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

